

ITEM NO.804+805

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).9364/2023

(Arising out of impugned final judgment and order dated 28-02-2023 in CRMABA No. 1346/2023 passed by the High Court of Judicature at Allahabad)

VINOD BIHARI LAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9362/2023

(Arising out of impugned final judgment and order dated 28-02-2023 in CRMABA No. 1348/2023 passed by the High Court of Judicature at Allahabad)

RAJENDRA BIHARI LAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 03-03-2023 Thee petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Ms. Pallavi Sharma, Adv.
Mr. Prabhat Kumar, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Upon being mentioned, taken on board.
- 2 Issue notice, returnable on 24 March 2023.
- 3 Pending further orders, there shall be a stay of arrest of the petitioners in connection with FIR No 224 dated 15 April 2022 registered at Police Station Kotwari, District Fatehpur, Uttar Pradesh.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**